

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Review Petition No. 19 in Appeal No.108 of 2014

And

IA No. 360 of 2015 & IA No. 146 of 2016

Dated : **1st April, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of :

Power Company of Karnataka Ltd. & Ors. ... **Appellant(s)**

Versus

Central Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Sanjay Jain, ASG
Mr. D.L.Chidananda,
Mr. Akash Nagar
Ms. Bani Dikshit
Ms. Pallavi Shali

Counsel for the Respondent(s) : Mr. Sakya Singha Chaudhuri
Mr. Anand Kr. Shrivastava for R-2

ORDER

Review Petition No. 19 & 22 of 2015 in Appeal No. 108 of 2014, both the rival parties, to our judgment dated 15.05.2015 passed in Appeal No. 108 of 2014 have challenged some observations by filing separate Review Petitions. Thus, our aforesaid judgment is to be considered in the light of the Review Petition filed by the rival parties on certain aspects. This matter will naturally take a very long time for which **26th May, 2016** is fixed as per the convenience and consent of learned counsel of both the parties and no further time shall be granted to either parties because Review Petitions are meant to be decided expeditiously. Today, we are adjourning the hearing of the Review Petitions as per the request of Mr.C.S.Vaidhayanathan, learned Senior counsel appearing in Review Petition No.22 of 2015 in A.No.108 of 2014.

We hereby direct the concerned commission to proceed. Further, in the light of the observations given by us in the aforesaid appeals without waiting for the outcome or results of these Review Petitions'.

Post the matter for hearing on **26th May, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**